

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH 'GULESTAN' BUILDING NO.:6  
PRESCOT ROAD, BOMBAY: 1

Original Application No. 1254/96

Tuesday the 31st day December 1996

CORAM: Hon'ble Shri M.R. Kolhatkar, Member (A)

J.N. Bhosale  
Accountant (B.C.R.)  
Sangli Head Post Office  
Gaothangalli, Near Ram Mandir  
At & P.O. Miraj  
Sangli - 416 410 ... Applicant.

By advocate Shri S.P. Inamdar.

V/s.

Union of India through  
Chief Post Master General  
Maharashtra Circle  
Mumbai

Post Master General  
O/o The Director of Postal  
Services, Goa Region,  
Panaji.

Senior Superintendent of Post Offices  
Sangli Division,  
Sangli.

Smt. P.N. Upadhya  
Postal Asstt. (Now Posted as Accountant)  
Sangli Head Post Office  
Sangli H.Q. ... Respondents

ORDER (ORAL)

Per Shri M.R. Kolhatkar, Member (A)

Heard Shri S.P. Inamdar, counsel for  
the applicant.

The applicant impugns the order at  
page 14 dated 6.12.96, by which the applicant has  
been posted as BCR P.A. Sangli H.Q. against the  
vacant post of P.A. Sangli H.Q. Respondent No.4

has been posted as officiating Accountant, Sangli. According to the learned counsel for the applicant, this order is actuated by favouritism to Respondent No.4 because having declined the promotion on 2.7.96 she could not have been posted as Accountant atleast till July 1997. The applicant has also not opted for General line and he should have been posted in Supervisory cadre.

The interim relief sought for is to maintain the status quo ante as on 4.12.96 in relation to the order dated 6.12.96. This is not possible because the applicant was on leave and the respondent No.4 has already taken the charge.

The respondents are directed to consider the representation dated 13.12.96 of the applicant and pass a speaking order within a period of one month from today. Till the speaking order is passed the respondents may not post the applicant to work in a position subordinate to respondent No.4 or in an operative line. Accordingly the O.A. is disposed of at the admission stage itself in terms of the above directions.

Copy of the order be given to the parties.

*M.R. Kolhatkar*  
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(M.R. Kolhatkar)  
Member (A)